

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA  
UNSTARRED QUESTION NO. 1040  
ANSWERED ON 27<sup>TH</sup> JUNE, 2019

WITHDRAWAL OF DRIVING LICENCE OF PERSONS  
UNABLE TO READ AND WRITE

1040. SHRI BIDYUT BARAN MAHATO:  
SHRI SUDHEER GUPTA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Union Government is aware of the Rajasthan High Court judgment where the Court has directed the State Government to withdraw the driving licence issued to those who are unable to read and write, considering it virtually a menace;
- (b) if so, the details thereof;
- (c) whether the driver who is unable to read and write is a prime reason for the fatal accidents on National Highways;
- (d) if so, whether the Union Government proposes to bring a legislation in this regard in consultation with the State Governments; and
- (e) if so, the details thereof and the steps taken in this regard?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) and (b) The Hon'ble Rajasthan High Court vide order dated 24.05.2019 passed in S.B. Civil Writ Petition no. 3926 of 2019 has directed State Transport Authorities that licence issued for light motor vehicles to illiterate persons who are unable to read and write be withdrawn.

(c) No such information has been received in the Ministry.

(d) and (e) The condition of minimum educational qualification for obtaining a transport license pose a restriction for the otherwise eligible unemployed youth and therefore the Ministry has decided for removal of the condition of minimum educational qualification in the Central Motor Vehicle Rules, 1989 through an amendment in the Central Motor Vehicle Rules, 1989.

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